

(c) whether any policy has been formulated for this distribution; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) As on 31.10.2011, the unutilized MPLADS fund of Lok Sabha MPs and Rajya Sabha MPs from Uttar Pradesh was Rs.358.59 crore [Rs.85.84 crore (14th Lok Sabha) and Rs.272.75 crore (15th Lok Sabha)] and Rs.178.48 crore respectively.

(b) to (d) Provision to distribute the unspent balances of former Members of Parliament already exists in the MPLADS guidelines. The Ministry issues directions from time to time for distribution of unspent/uncommitted balances of the former MPs. Apart from the guidelines, the Ministry has issued circular to all State/UT Governments to conduct a review with all nodal districts regarding distribution of unspent balance of Rajya Sabha MPs. Similarly, the nodal district authorities were also directed to complete all works pertaining up to 14th Lok Sabha before 30.09.2010 and distribute unspent balance of funds positively by 31st December, 2010. As per information available with the Ministry, an amount of Rs.5,93,81,009.62 has been distributed among the sitting MPs of 15th Lok Sabha in Uttar Pradesh.

Delay in infrastructural core sector industries

1395. SHRI PARIMAL NATHWANI: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the number of infrastructure core sector industries that have been delayed beyond a decade;

(b) the amount of cost escalations due to the delays;

(c) the main factors leading for their delay; and

(d) the manner in which Government proposes to get rid of these factors and ensure timely completion of projects?

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) As on 31st August, 2011, out of 553 central sector projects costing Rs. 150 crore and above on the monitor of the Ministry of Statistics and Programme Implementation, only 3 projects were delayed beyond a decade.

(b) The amount of cost escalation due to this delay is to the tune of Rs. 17,999.65 crore.

(c) The main factors leading for their delay include; delay in land acquisition, delay in procurement of equipment, law and order problems, inadequate infrastructure, delay in mobilization by contractors, general cost escalation due to delay, increase in prices of cement and steel and exchange rate variations.

(d) In order to reduce the delays and ensure timely completion of these projects, the Government has already taken several steps which *inter-alia* include:

- Stricter appraisal of projects by way of inter-ministry consultations and adoption of two-stage clearance system, first by PIB/EFC, secondly by CCI/CCEA.
- Monthly monitoring of output/performance of infrastructure Ministries by MOSPI;
- Monthly and quarterly monitoring of time & cost overrun of projects costing Rs. 150 crores and above by MOSPI;
- In-depth review of projects on quarterly basis by the concerned infrastructure Ministries;
- Follow up with the State Governments in respect of problems relating to land acquisition, rehabilitation related issues, forest clearances, environment/wildlife clearances, removal of encroachments & availability of Right of Way (ROW), ensuring law and order at project sites, etc. This Ministry has already advised the States to constitute the Central Sector Projects Coordination Committee (CSPCC) under respective Chief Secretaries to facilitate Central Sector Projects in the States and 13 States have since constituted the Coordination Committee in their respective States.
- Faster appraisal through Departmental Committees like Expanded Board of Railways in lieu of PIB;
- Setting up of Standing Committees by the Government in the Ministries/Departments headed by respective Additional Secretaries to fix responsibility for time and cost overruns;
- Appointment of nodal officers for each project with continuity of tenure;
- Adoption of computer network based monitoring; and

- Organising training courses and seminars on project planning, monitoring and project management for project managers of CPSUs by Ministry of Statistics and Programme Implementation.

श्री सतीश चन्द्र मिश्रा: सर, एफ.डी.आई. को वापिस लें।...(व्यवधान)...

PAPERS LAID ON THE TABLE

Report and Accounts (2010-11) of various Public Ltd.

Companies and related papers

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:

- (a) Sixty-seventh Annual Report and Accounts of the Fertilizers and Chemicals Travancore Limited (FACT), Udyogamandal, Kochi, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. L.T. 5364/15/11]
- (b) Fifty-fifth Annual Report and Accounts of the Fertilizer Corporation of India Limited (FCIL), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. L.T. 5365/15/11]
- (c) Thirty-third Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited (RCF), Mumbai, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. L.T. 5366/15/11]
- (d) Thirty-seventh Annual Report and Accounts of the National Fertilizers Limited (NFL), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. L.T. 5363/15/11]